

**“Decimating Rare Wild Life”**

7139. SHRI NITYANANDA MISRA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of growing incidence of decimating rare wild life in the country by poachers by adopting new methods like poisoning, arrow-trapping and deadlly roots and similar techniques;

(b) whether such incidence specially from tiger reserve of Orissa had come to the notice of Government; and

(c) the steps Government propose to take against the killing of the animals through these methods.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH) : (a) and (b) Only four cases have come to notice lately and these relate to Simlipal Tiger Reserve in Orissa.

(c) Legal action under the Wild Life (Protection) Act 1972 has been initiated against the offenders. Strict vigilance is being maintained and the State Government has been advised to deal with such cases firmly.

**Implementation of E.R.R.P. Programme**

7140. SHRI NARAYAN SAHU : Will the Minister of PLANNING be pleased to state.

(a) whether his Ministry is aware that Government of Orissa has started Economic Rehabilitation of Rural Poor fully financed by the State Government during Sixth Plan Period;

(b) if so, whether it is a fact that the subsidy under E.R.R.P. is cent per cent whereas for other programmes of the Central Government it is 50 per cent;

(c) whether it is a fact that to popularise the E.R.R.P. among the people, more funds for this scheme have been allocated during the years of implementation, neglecting the provision of funds for the centrally sponsored schemes;

(d) if so, whether it is a fact that N.R.E.P. sponsored by the Central Government and other schemes have been some times not fully attended to; and

(e) whether some funds are also being diverted from the State Sector resulting in

non-utilisation of Central Government share in some Blocks, particularly in Dhenkanal district ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) :

(a) Yes, Sir.

(b) The subsidy under the ERRP varies for different schemes. Land based schemes and fishery, lac cultivation and mulberry and tassar development schemes are fully subsidised by the State Government. The subsidy is 75% in the case of animal husbandry and non agricultural schemes including rural industries. It is 50% in the case of the cycle rickshaw scheme. In Centrally Sponsored Integrated Rural Development Programme, the rate of subsidy is 25% for small farmers, 33.1/3% for marginal farmers, agricultural labourers and rural artisans and 50% for tribal beneficiaries.

(c) At the time of the discussions on the Annual Plan, the ERRP and other State Plan schemes are also considered by the Planning Commission in finalising the allocation of funds. It is not a fact that funds are sanctioned for the E.R.R.P. neglecting provision of funds for the centrally sponsored schemes of Integrated Rural Development Programme, National Rural Employment Programme, etc.

(d) No, Sir. Every care is being taken to allocate adequate funds for N.R.E.P. and other Centrally sponsored schemes every year in the Plan.

(e) No instance of such diversion of funds either in Dhenkanal or elsewhere in Orissa has come to the notice of the State Government.

**Legislation for the Citizens Access to Official Information Regarding Public Affairs**

7141. SHRI CHITA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to enact suitable legislation guaranteeing the citizens to official informations regarding public affairs; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b)